

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 110

CP(IB) No.61/Chd/Pb/2022

**IN THE MATTER OF:**

Punjab National Bank

...Petitioner

Vs.

Kapil Kumar Jain

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 23.07.2024**

**CORAM:**

**SH. ASHISH VERMA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Ms. Ramneek Kaur Mann proxy counsel for Mr. Harsh Garg, Advocate

For the Personal Guarantor : Ms. Gulrukh Sidhu proxy counsel for Mr. Aalok Jagga, Advocate

**ORDER**

A date is jointly requested by learned counsel for both the parties on the ground that main counsels are not available. Let the matter be listed on 28.08.2024 for arguments.

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja